

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. : 51061 of 2015

[Arising out of OIO No. 05-ST-CHD-II-2015 dated 28.01.2015 passed by the Commissioner of Central Excise & Service Tax, Chandigarh-II]

Centre for Development of Advanced ComputingAppellant

A-34, Phase VIII, Industrial Area, Mohali, Punjab

VERSUS

Commissioner of CE & ST, Chandigarh-IIRespondent

F Block, Rishi Nagar, Ludhiana

with

**Service Tax Appeal Nos.: 60055 of 2017,
60663 of 2017,
60861 of 2017,
60873 of 2017,
60730 of 2018,
61371 of 2018**

[Arising out of OIO/OIA Nos. 147/ST/APPEAL/MFM/GGN/2016 dt. 23.09.2016, 86-ST-APPEAL-II-MK-GGM-2017 dt. 15.05.2017, 65-ST-DHL-55-2017 dt. 23.10.2017, APPL-ST-PKL-55-2017 dt. 03.10.2017, APPEAL-ST-PKL-312-2017-18 dt. 16.02.2018, APPEAL-ST-PKL-35-2018 dt. 16.05.2018 passed by the Commissioner/Commissioner (Appeals) Central Excise & Service Tax, LTU Delhi/Delhi-IV Audit-II/Panchkula]

**National Engineering Industries Ltd;
G4s Facility Services India Pvt Ltd;
Parminder Singh;
Parminder Singh;
M/s Satpura Construction Co.;
M/s Sharwan Kumar Gupta**

.....Appellants

VERSUS

**Commissioner of ST, Delhi;
Commissioner of ST, Delhi-IV Audit-II;
Commissioner of CE & ST, Panchkula;
Commissioner of CE & ST, Panchkula;
Commissioner of CE & ST, Panchkula,
Commissioner of CE & ST, Panchkula**

.....Respondents

APPEARANCE:

Present for the Appellants: Mr. A.S. Bisla, Mr. Sparsh Bhargava, Mr.

Mohanlal, Ms Kush Kalra, Advocates

Present for the Respondents: Ms Shivani, Ms Geetika, ARs.

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. 60903-60909/2021

DATE OF HEARING: 23.08.2021
DATE OF DECISION: 23.08.2021

PER ASHOK JINDAL:

The Id. Counsel for the appellants submits that the appellants have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharged certificate.

2. In view of this, the appeals are disposed of as deemed withdrawn under 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019'.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)